

DIVISION BENCH  
COURT - I

**P-113**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/271(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>TH</sup> NOVEMBER, 2022, 10:30 A.M**

IN THE MATTER OF	MUMBAI BRAHAMAPUTRA INFRACON PRIVATE LIMITED VS SHIVMAHIMA DEVELOPERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

**For the Operational Creditor**  
**Mr. Abhidipto Tarafder, Adv.**  
**Mr. Dipak Dey, Adv.**  
**Mr. Dipanjan Dey, Adv.**

**ORDER**

1. Learned Counsel for the Operational Creditor present.
2. As per tracking report place on record corporate debtor has been served. Despite service no one is present. It is stated by the Ld. Counsel for operational creditor that there is a settlement talk between the parties.
3. Post this matter **on 13.12.2022**, it is made clear that if no one present for the Corporate Debtor on the next date, the appropriate order shall be passed.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**